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**NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/03/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

**APPLICATION NUMBER :  
PETITION NUMBER : TCP/169/2016  
NAME OF THE PETITIONER(S) : Arti Meenakashi Muthiah  
NAME OF THE RESPONDENT(S) : The Reliance Motor Company Private Limited & 4 others  
UNDER SECTION : 397/398**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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P. S. Raman

Counsel for Petitioner



T. K. Bhaskar

Priyadaashini

Keerthi Krishna

M. Kavitha Surana

Practising company  
secretary

counsel for Respondents  
R1-R4



**ORDER**

Shri P S Raman, senior counsel for petitioner present. Ms M Kavitha Surana, PCS representing R1 to R4 present and reported that as per the instructions of the senior counsel there is every chance of settlement between the parties as a compromise proposal. In case they are unable to arrive at an amicable settlement, they will file rejoinder on the next date of hearing for which they sought time. Time extended at request. Put up on **04.04.2017 at 10.30 A.M.**

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)